

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:4875

ANSWERED ON:23.12.2014

CRUELTY TO ANIMALS

Lekhi Smt. Meenakashi

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of the persistence of cruelty to animals including violent practices like bull fighting and cock brawls in several areas across the country, if so, the details thereof and the steps taken to check the same;
- (b) the steps taken to strictly enforce the rules and regulations regarding prevention of cruelty to animals;
- (c) whether the Government has developed any methodology to actively promote Environmental Education and Consciou- sness building at school level; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a) Yes, Madam. The Government has enacted the Prevention of Cruelty to Animals (PCA) Act, 1960 wherein Section 3 of the Act provides that it shall be duty of every person having the care or charge of any animal to take all reaso- nable measures to ensure the well-being of such animal and to prevent the infliction upon such animal of unnecessary pain or suffering. Cruelty to animals is a punishable offense. Under Section 11(1)(m)(ii) of the PCA Act, 1960, it is a cruelty if any person, incites any animal to fight or bait any other animal and such cruelty is a punishable offense.
- (b) The PCA Act, 1960 and Rules made thereunder are enforceable by the law enforcement authorities like the police and also by Society for Prevention of Cruelty to Animals.
- (c) & (d) No, Madam.